

ITEM NO.8

COURT NO.16

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.8072/2024

[Arising out of impugned final judgment and order dated 18-05-2024 in CRM-M No.25041/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

MUSKAN ENTERPRISES & ANR.

Petitioners

VERSUS

THE STATE OF PUNJAB & ANR.

Respondents

([TO BE TAKEN UP FAIRLY HIGH ON THE BOARD]
(I.A. No.131740/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Shumaila Altaf, Adv.
Mr. Harvinder Singh Mann, Adv.
Mr. Sakib Altaf, Adv.
Mr. Abhimanue Shrestha, AOR

For Respondent(s) Mr. Mohd Irshad, A.A.G.
Mr. Karan Sharma, AOR

Mr. Dilpreet Singh Gandhi, Adv.
Mr. Nishant Bishnoi, AOR
Ms. Srishti Prabhakar, Adv.
Mr. R. C. Goutam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The appeal stands allowed in terms of the signed reportable judgment.

3. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

(signed Reportable Judgment is placed on the file)